

from any side for amalgamation of the two Institutes?

Sum N. KANUNGO: No.

***309. [The questioner (Shri R. P. N. Sinha) was absent. For answer, vide cols. 2162-63 infra.]**

LOANS TO SMALL ARTISANS IN RURAL AREAS

•310. SHRI DEOKINANDAN NARAYAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) what steps are being taken to give loans to small artisans in rural areas;
- (b) whether Service Co-operative Societies give such loans; and
- (c) whether any amount is made available by the Central Government to the States for this purpose?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO):

(a) and (c) The State Governments advance loans to individual entrepreneurs including artisans in rural areas for the development of small industries. Under the Third Five Year Plan, the projects of all the State Governments include provision for this purpose.

(b) The service co-operatives have an enabling provision in their byelaws to admit village artisans as their members and provide finance for them to the extent possible. However, owing to scarcity of funds service societies are at present not in a position to meet the credit demands of the rural artisans.

SHRI DEOKINANDAN NARAYAN: May I know the basis on which the loans are advanced to these artisans in the rural areas?

SHRI N. KANUNGO: The State Governments decide that.

SHRI • DEOKINANDAN NARAYAN: May I know if credit societies are banned from giving loans to these artisans in the villages?

SHRI N. KANUNGO: No.

SHRI B. K. GAIKWAD: What is the amount of loan given to such artisans in the rural areas to run their industries?

SHRI N. KANUNGO: I have not got the figure of the loans advanced because they have to be collected from all the States. They are on State Government accounts. But the provision in the Third Plan is for Rs. 263 crores and that has got to be disbursed by the State Governments within their Plan.

SHRI DEOKINANDAN NARAYAN: May I know if it is not a fact that the Co-operative Credit Societies do not advance loans to these people because they have not got any security to give?

SHRI N. KANUNGO: I do not know because the Co-operative Societies are governed by laws passed by the State Legislatures.

SHRI DEOKINANDAN NARAYAN: If they have no security to give, how are they to get the loans?

SHRI N. KANUNGO: The Societies are entitled to loans. Individuals are also entitled to loans depending upon the bye-laws of the particular societies concerned. In fact the Model Bye-laws which have been adopted by some of the Service Co-operative Societies permit them to do so provided funds are available and funds are to be placed at their disposal by the State Governments.

SHRI B. K. GAIKWAD: May I know whether it is a fact that the amount of loan which is given to such artisans is too inadequate to run the industries in the villages?

SHRI N. KANUNGO: It must be differing from State to State.

SHRI NIREN GHOSH: What amount of actual needs is covered by such loans, may I know?

SHRI N. KANUNGO: I cannot give that figure because such laws are administered by the State Governments.

SHRI R. S. KHANDEKAR: May I know as to how many service co-operatives there are working at present?

SHRI N. KANUNGO: This information has got to be collected because there are hundreds of thousands of societies.

SHRI BHUPESH GUPTA: 'Hundreds of thousands' is a vague answer. May I know the hon. Minister still remembers the Resolution that was passed in the Nagpur Session of the Congress where a target was laid down that in the course of the next two or three years there should be three to four lakhs of service co-operatives? I take it that the Ministers of the Government implement the decisions of the ruling party. I want to know it to what extent this target has been achieved by this Government.

SHRI JAWAHARLAL NEHRU: May I intervene? I cannot give the figures but we have made remarkable progress towards that target.

कपड़े के कारखानों द्वारा ईंधन के रूप में तेल का प्रयोग

*३११. श्री नवाबसिंह चौहान : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कोयले की कमी को पूरा करने के लिये सरकार ने देश में कपड़े के कारखानों को तेल के ईंधन का प्रयोग करने की सलाह दी है; और

(ख) यदि उपरोक्त भाग (क) का ज उत्तर 'हां' हो तो इस सुझाव पर कहां तक अमल हो रहा है ?

USE OF OIL AS FUEL BY TEXTILE MILLS

*311. SHRI NAWAB SINGH CHAUHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government have advised the textile mills in the country to use oil as fuel in order to meet the shortage of coal; and

(b) if the answer to part (a) above be in the affirmative, what is the extent to which this suggestion is being followed?

THE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) and (b) The increasing use of fuel oil as a substitute for coal in the textile mills situated in the Western regions of the country is under the consideration of Government. No specific directions have been issued to the mills.

‡[वाणिज्य तथा उद्योग मंत्रालय में अन्तर्राष्ट्रीय व्यापार मंत्री (श्री मनुभाई शाह) : (क) और (ख) देश के पश्चिमी क्षेत्र में स्थित कपड़े के कारखानों में कोयले के स्थान पर तेल के ईंधन का अधिकाधिक प्रयोग करने के प्रश्न पर सरकार विचार कर रही है। मिलों को इस बारे में कोई खास निर्देश नहीं दिये गये हैं।]

I may, further, draw the attention of the hon. Member to the provision made in the Finance Bill and the Finance Minister's Speech on the Budget that Railways will recover from the consignor and consignee only half the freight charges on furnace oil and the difference between such recovery and the freight payable at full rate will be made good by subsidy.

[] English translation. []

Hindi translation.